

DIVISION BENCH

ITEM NO.101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.22/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S INTER GLOBE FINANCE LTD. & ORS. V/S BENARA BEARINGS AND PISTONS LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Mukulika Saha, Proxy for
Sh. Saurav Jain, Adv.

: For the Financial Creditor

Sh. Eeshan Pandey with
Sh. Mudit Makhijani, Advs.

: For the Corporate Debtor

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Proxy Counsel, Ms. Mukulika Saha on behalf of Financial Creditor states that the learned arguing counsel, Sh. Saurav Jain is not available today as he is not well.
- 2.** It is also further jointly stated by the Ld. Counsels for the parties that the settlement talks are underway *interse* between the parties.
- 3.** Without expressing anything on the settlement aspect, we deem it appropriate to adjourn the matter for 22nd March, 2024 for further hearing.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

19th February, 2024

*Kavya Prakash Srivastava
(Stenographer)*